CENTRAL ELECTRICITY REGULATORY COMMISSION **NEW DELHI**

Petition No.310/AT/2025

: Petition under Section 63 of the Electricity Act, 2003 for adoption of Subject

> tariff for the ISTS Grid connected Solar Power Projects of 1200 MW with 600 MW/1200 MWh Energy Storage System (ESS) and with additional capacity upto 1200 MW with Greenshoe Option selected through Competitive Bidding Process under Tariff Based Competitive Bidding Guidelines issued by Ministry of Power, Government of India

on 9.6.2023 and its amendments thereof.

Petitioner : NHPC Limited (NHPC)

Respondents : Onix Renewable Limited and Ors.

Date of Hearing : **25.3.2025**

Coram : Shri Jishnu Barua, Chairperson

Shri Ramesh Babu V., Member Shri Harish Dudani, Member

Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Rajiv Shankar Dvivedi, Advocate, NHPC

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition had been filed seeking adoption of tariff for the 1200 MW Solar PV Power Projects with 600 MW/ 1200 MWh Energy Storage System with additional capacity up to 1200 MW under the Greenshoe Option connected with the inter-State Transmission System and selected through the competitive bidding process as per the "Guidelines for Tariff Based Competitive Bidding Process for Procurement of Firm and Dispatchable Power from Grid Connected Renewable Energy Power Projects with Energy Storage Systems" dated 9.6.2023 along with the subsequent amendment thereto issued by the Ministry of Power, Govt. of India.

- Learned counsel for Respondent No.2, Jindal India Renewable Energy Limited, accepted the notice.
- After considering the submissions made by the learned counsel for the parties, the Commission ordered as under:
 - (a) Admit and issue notice, subject to just exceptions.
 - (b) The Respondents to file their respective replies, if any, within four weeks with a copy to the Petitioner, who may file its rejoinder within two weeks thereafter.
 - (c) The Petitioner to file the following information/clarification, on affidavit, within three weeks:

- (i) Details of additional capacity opted by the successful bidders under the Greenshoe Option.
- (ii) Status of issuance of Letter of Award to the Successful Bidders.
- (iii) A copy of the conformity certificate issued by the BEC.
- The Petition will be listed for the hearing on 15.5.2025. 4.

By order of the Commission (T.D. Pant) Joint Chief (Law)